

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF HARISH BAKERS AND CONFECTIONERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	HARISH BAKERS AND CONFECTIONERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	25/03/2003
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15412DL2003PTC119541
5.	Address of the registered office and principal office (if any) of corporate debtor	C-30, Ram Dutt Enclave, Uttam Nagar. New Delhi -110059
6.	Insolvency commencement date in respect of corporate debtor	15-November-2019 (Order received on 20-November-2019)
7.	Estimated date of closure of insolvency resolution process	13-May-2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	Sanjay Sahni IBBI/IPA-001/IP-P00341/2017-18/10642
9.	Address and email of the interim resolution professional, as registered with the board	G-11/3, Ground Floor, Malviya Nagar, New Delhi-110017 Email : casanjaysahni@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	G-11/3, Ground Floor, Malviya Nagar, New Delhi-110017 Email : cirphbcpl@gmail.com
11.	Last date for submission of claims	4-Dec-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads (b) Not Applicable

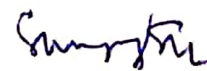
Notice is hereby given that the National Company Law Tribunal New Delhi Bench II has ordered the commencement of a corporate insolvency resolution process of the **Harish Bakers and Confectioners Private Limited on 15-November-2019** (Order received on 20-Nov-2019).

The creditors of **Harish Bakers and Confectioners Private Limited**, are hereby called upon to submit their claims with proof on or before **04-December-2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Sd/-

Sanjay Sahni

Interim Resolution Professional of
Harish Bakers and Confectioners Private Limited
Registration No: IBBI/IPA-001/IP-P00341/2017-18/10642

Date: 22/11/2019

Place: New Delhi

S. SANJAY SAHNI
INSOLVENCY PROFESSIONAL
Regd. No. IBBI/IPA-001/IP-P00341/2017-18/10642